

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

10

O.A. N O. 2922 of 1992

New Delhi, dated the 2nd January, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri S.K. Sharda,  
S/o Shri R.L. Sharda,  
Assistant,  
Ministry of Industry,  
Dept. of Industrial Development,  
R/o A-2359, Netaji Nagar,  
New Delhi-110023.

... APPLICANT

(None appeared)

VERSUS

Union of India through  
the Secretary,  
Ministry of Industry  
Deptartment of Industrial Development,  
Udyog Bhawan,  
New Delhi-110011.

... RESPONDENT

(None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns the circular dated 13.10.92 (Annexure A-7) and seeks a direction to respondents to consider him along with other regularly appointed Assistants for assigning the parliamentary work who volunteered for the purpose in response to circular dated 25.2.91.

12

2. This case had come up for hearing on 1.1.98. None appeared for the applicant when the case was called out and we have proceeded to dictate orders, when applicant's counsel appeared and sought a day's adjournment which was allowed and the case was listed for hearing to-day. But none has appeared for applicant even on the second call when the case was called out to-day. Therefore, we proceeded to disposed of this case on the basis of available materials on record.

3. Respondents pointed out in their reply that the O.A. is premature and no cause of action has accrued in favour of the applicant. They state that the applicant is not an aggrieved person as no final order has been passed against him and none has been appointed so far as Parliament Assistant.

4. It appears that the applicant had filed a representation on 22.10.92 but without waiting for the orders of the Respondents on the said representation he filed the present O.A. on 7.11.92.

5. In the light of above facts the preliminary objection raised by the respondents is sustained and the O.A. could be dismissed on this very ground.

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6. Further more we note that the impugned circular dated 13.10.92 merely calls for candidates from amongst Assistants/UDCs to volunteer for being placed for assignment of parliamentary work and prima facie we find that no good grounds have been made out to establish that the said circular is illegal or arbitrary.

7. Accordingly the O.A. is dismissed.  
No costs.

Lakshmi Swaminathan Adige  
(Mrs. LAKSHMI SWAMINATHAN) (S.R. ADIGE)  
Member (J) Vice Chairman (A)  
/GK/